

as the Speaker may direct, two members from among themselves to serve as members of the Tobacco Board, subject to the other provisions of the Said Act and the Rules made thereunder”.

MR SPEAKER : The question is :

“That in pursuance of sub-section (4) (b) of Section 4 of the Tobacco Board Act, 1975, read with rules 3 and 4 of the Tobacco Board rules, 1976, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Tobacco Board, subject to the other provisions of the Said Act and the Rules made thereunder”

*The motion was adopted.*

#### (iii) Coffee Board

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P CHIDAMBARAM) : Sir, I beg to move :

“That in pursuance of sub-section (2) (b) of Section 4 of the Coffee Act, 1942 read with rule 4(1) of the Coffee Rules, 1955, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Coffee Board for a period of three years commencing from the date of notification by the Government, subject to other provisions of the said Act and the Rules made thereunder”.

MR SPEAKER : The question is :

“That in pursuance of sub-section

(2) (b) of Section 4 of the Coffee Act, 1942 read with rule 4(1) of the Coffee Rules, 1955, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Coffee Board for a period of three years commencing from the date of notification by the Government subject to other provisions of the said Act and the Rules made thereunder”

*The motion was adopted.*

#### (iv) Rubber Board

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P CHIDAMBARAM) : Sir, I beg to move :

“That in pursuance of sub-section (3) (c) of Section 4 of the Rubber Act, 1947 read with rule 4(1) of the Rubber Rules, 1955, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Rubber Board for a period of three years commencing from the date of notification by the Government, subject to other provisions of the said Act and the Rules made thereunder”

MR. SPEAKER : The question is :

“That in pursuance of sub-section (3) (c) of Section 4 of the Rubber Act, 1947 read with rule 4(1) of the Rubber Rules, 1955, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from